

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:6462  
ANSWERED ON:06.05.2015  
CALL TERMINATION CHARGES  
Subbareddy Shri Yerram Venkata

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) whether Telecom Regulatory Authority of India (TRAI) has slashed or proposes to slash termination charges that telephone companies pay to terminate calls on competing networks;
- (b) if so, the details thereof;
- (c) whether companies have passed on the benefit to consumer and if so, the details thereof;
- (d) whether some telecom companies have been opposing the slashing of termination charges; and
- (e) if so, the details thereof and reaction of the Government thereto along with the action taken to pass on the benefit of reduced charges to the subscribers?

**Answer**

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) & (b): The authority, in exercise of its powers conferred upon it under the TRAI Act, 1997 has issued THE TELECOMMUNICATION INTERCONNECTION USAGE CHARGES (ELEVENTH AMENDMENT) REGULATIONS, 2015 & THE TELECOMMUNICATION INTERCONNECTION USAGE CHARGES (TWELFTH AMENDMENT) regulations, 2015 and has prescribed the following charges for local, national long distance and international long distance calls:-

Type of Call Type of traffic Termination charge Termination Charges  
w.e.f.01.03.2015 prior to 01.03.2015

(1) Local and Wireless to Re.0.14 (paise Re.0.20 (paise twenty  
National Long wireless fourteen only) only) per minute  
Distance Call per minute  
Wireless to 0 (Zero) Re.0.20 (paise twenty  
wireline only) per minute  
Wireline to 0 (Zero) Re.0.20 (paise twenty  
wireline only) per minute  
Wireline to 0 (Zero) Re.0.20 (paise twenty  
wireless only) per minute

(2) Intern International Re.0.53 (paise Re.0.40 (paise forty  
ational call incoming call fifty three only) only) per minute  
to wireless per minute  
and wireline

Carriage Type of traffic Carriage Charges Carriage charges w.e.f.01.03.2015  
Charges prior to 01.03.2015

(1) Ceiling on Domestic Re.0.35 (paise thirty Re.0.65 (paise sixty five only)  
Carriage Carriage five only) per minute per minute  
Charges Charges

(c): As per the existing tariff framework, tariff for telecommunication access service is under forbearance except for National Roaming and Rural Fixed Line Services. The service providers have the flexibility to decide various tariff components for different service areas of their operation. Tariffs are offered by service providers taking into account several factors including input costs, level of competition and other commercial considerations. Hike and reduction of different tariff components by telecom service providers are a regular feature and these changes vary for different plans/special tariff vouchers and service areas.

(d) & (e): M/s. Vodafone had challenged the Telecommunication IUC (11th Amendment) Regulations, 2015 dated 23rd February, 2015 by way of a petition (IA No.34-44) filed in CA No.271-281 of 2011 in the Hon'ble Supreme Court. The matter was heard in the Supreme Court on 9th March, 2015. The Hon'ble Court dismissed the IA as withdrawn giving liberty to the applicant to move the appropriate court.